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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(CRL) 219/2022, CRL.M.A. 2858/2022 (stay)

**SUPERTECH LIMITED**

..... Petitioner

Through: Mr.Vikas Sethi and Ms.Surbhi  
Mahajan, Advocates.

versus

**STATE OF GOVT. OF NCT OF DELHI & ANR. .... Respondents**

Through: Mr.Sanjeev Bhandari, ASC with  
Mr.Kunal Mittal and Mr.Arijit  
Sharma, Advocates for State.  
Insp.Manu Dev, PS. Kalkaji.  
Mr.Anil Kumar Gupta, Advocate for  
R-2.

**CORAM:**

**HON'BLE MR. JUSTICE AMIT BANSAL**

**ORDER**

**03.10.2023**

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1. Mediation proceedings between the parties have ended as 'Not Settled'.
2. Counsel appearing on behalf of the petitioner submits that the petitioner company is under insolvency. He seeks an adjournment to obtain instructions from the Resolution Professional (RP).
3. Learned ASC appearing on behalf of the State submits that investigation in the present case is on-going and the final Report would be filed within three months from today.
4. List on 23<sup>rd</sup> February, 2024.

**AMIT BANSAL, J**

**OCTOBER 3, 2023**

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